

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:113
ANSWERED ON:23.11.2005
COMPENSATION TO DISPLACED FARMERS
Pathak Shri Brajesh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

Governments including Delhi Development Authority for their compliance of the said order of the Court; and

(f) if so, the details thereof?

Answer

MINISTER OF URBAN DEVELOPMENT AND CULTURE (SHRI S. JAIPAL REDDY)

(a)&(b): The Government of NCT of Delhi (GNCTD) has reported that it acquires land for Planned Development of Delhi by Delhi Development Authority and other Govt. Departments. Compensation is paid to the farmers in lieu of their acquired land as per the provisions of the Land Acquisition Act, 1894. The GNCTD has fixed minimum indicative price from 1990 onwards for acquisition of agriculture land/river bed land and has revised this price last with effect from 30.08.2005 raising it to Rs.17.584 lakh per acre of agricultural land.

In addition to the above land value, land owner is paid 30% solatium, 12% per annum additional amount and interest @ 9% per annum for the first year and 15% thereafter from the date of taking over possession.

(c)to(f): Land and Building Department, GNCTD and DDA have reported that they are not aware of any such judgement. Delhi Development Authority (DDA) has reported that in addition to compensation, it allots alternative plots at pre-determined rates, on the recommendations of GNCTD, to person whose land is acquired for development purposes. Besides 10% shops are reserved for allotment on reserve price to persons, whose lands are acquired.